

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 107/MP/2026 along with IA No. 24/2026

Subject : Petition under Section 79 of the Electricity Act, 2003, seeking appropriate direction(s) to Central Transmission Utility of India Limited to approve PRPL application dated 08.12.2025 submitted for change of source in terms of Regulation 9.3 of the GNA Regulations.

Petitioner : Percentum Renewables Private Limited (PRPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **29.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Deepak Thakur, Advocate, PRPL
Shri Shikha Sood, Advocate, PRPL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Priyansi Jadiya, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that CTUIL has not filed its reply to date.

2. In response, the learned counsel for the Respondent/CTUIL submitted that the Petitioner's Change of Source application is under consideration, and if allowed, the issues raised in the present Petition may not survive. As regards the time taken to process the application, the learned counsel submitted that CTUIL is also considering numerous applications received for solar/non-solar hours access connectivity, post the Third Amendment to the GNA Regulations.

3. The learned counsel for the Petitioner, however, submitted that the Petitioner's application for the Change of Source ought to be considered before considering the other applications for solar/non-solar hour access connectivity.

4. After hearing the learned counsels for the parties, the Commission directed the Respondent/CTUIL to file a status of the Petitioner's Change of Source application as well as its reply, if any, within three weeks.

5. The Petition will be listed for hearing on **4.6.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)

